

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/s XION GEMS & JEWELLERS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate debtor	XION Gems & Jewellers Private Limited
2.	Date of incorporation of corporate debtor	02-01-2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U36910DL2006PTC144318
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No. G-12A, G/F, Plot No. H-3, Vardhman Plaza, NSP, Pitampura Delhi-110034
6.	Insolvency commencement date in respect of corporate debtor	25.10.2021 (Order passed by Hon'ble Adjudicating Authority on 13-10-2021 in Company Petition No. IB-271/(ND)/2021 and order was received on 25.10.2021)
7.	Estimated date of closure of insolvency resolution process	23.04.2022 which is 180 days from the date of order passed by Hon'ble Adjudicating Authority and received by IRP on 25.10.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Deepak Kumar Garg IBBI/IPA-002/IP-N00796/2019-20/12560
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Shanti Niketan, Tibra Road, Street No.4, Modinagar - 201204, Distt. Ghaziabad Email ID: deepakgarg07@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	411, 4 th Floor, Essel House, Asaf Ali Road, New Delhi -110002 Email: irp.xiongems@gmail.com
11.	Last date for submission of claims	08-11-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Not Applicable



Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process of XION Gems & Jewellers Private Limited vide its order dt. 13.10.2021.

The creditors of XION Gems & Jewellers Private Limited, are hereby called upon to submit their claims with proof on or before 08-11-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 26.10.2021

Place : New Delhi



Deepak Kumar Garg

Interim Resolution Professional

Regn. No-IBBI/PA-02/IP-N00796/2019-20/12560